

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VISHAL STRUCTURALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of Corporate Debtor (CD)	VISHAL STRUCTURALS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	21/06/1983
3	Authority under which corporate debtor is incorporated/registered	Registrar of Companies – Mumbai
4	Corporate Identity No. of corporate debtor	U28920MH1983PTC030252
5	Address of the registered office and principal office (if any) of corporate debtor	Regd Address: Unit No. 701-706,7th Floor, Krishna-Govinda Tower Plot No.22-26, Sector 24, Vashi, Opp. Sanpada, Rly.Stn, Navi Mumbai, Maharashtra, India, 400705. Website: https://www.vishaltanks.com/
6	Insolvency commencement date in respect of Corporate Debtor	12/03/2025
7	Estimated date of closure of insolvency resolution process	08/09/2025
8	Name and Registration Number of the insolvency professional acting as interim resolution professional	Name: Mr. Prashant Jain Registration No. IBBI/IPA-001/IP-P01368/2018- 2019/12131
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd Add: A501, Shanti Heights, Plot No. 2,3,9B/10, Sector 11, Koparkharine, Thane, Navi Mumbai- 400709 Email id: ipprashantjain@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Add: A501, Shanti Heights, Plot No. 2,3,9B/10, Sector 11, Koparkharine, Thane, Navi Mumbai-400709 Website: www.ssarvi.com/ Email: cirp.vishalstructurals@gmail.com
11	Last date for submission of claims	26/03/2025
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **VISHAL STRUCTURALS PRIVATE LIMITED** on 12/03/2025.

The creditors of **VISHAL STRUCTURALS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **26/03/2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/- Prashant Jain Registration
No.: IBBI/IPA-001/IP-P01368/2018-2019/12131
Interim Resolution Professional in the matter of
VISHAL STRUCTURALS PRIVATE LIMITED

Date: 13/03/2025; Place: Mumbai



Wealth sets you free

Nippon Life India Asset Management Limited

(CIN - L65910MH1995PLC220793)

Registered Office: 4th Floor, Tower A, Peninsula Business Park, Ganapatrao Kadam Marg, Lower Parel (W), Mumbai - 400 013. Tel No. +91 22 6808 7000 • Fax No. +91 22 6808 7097 • mf.nipponindiam.com

NOTICE CUM ADDENDUM NO. 90

.....continued

- 14. Unit holders of both merging/surviving scheme who have pledged / encumbered their units will not have the option to exit unless they submit a release of their pledges / encumbrances prior to submitting their redemption/ switch requests.
- 15. In case investors, who had registered for Systematic investment facilities such as SIP/STP/SWP in the Merging Scheme, decide to continue their investments i.e. do not opt for the Exit Option, then such SIP/STP/SWP registrations will continue to be processed under the respective Plan/Option of the Surviving Scheme from the Effective Date and no fresh registration will be required. Further, investors who have registered for Systematic investment facilities in Schemes and who do not wish to continue their future investment facilities must apply for cancellation of such registrations.
- 16. It may however be noted that the offer to exit is purely optional and not compulsory. If the Unit holder has no objection to the aforesaid change, no action is required to be taken and it will be deemed that such Unit holder has consented to the aforesaid change. However, we, at NIMF would like the Unit holders to continue their investments with us to help them achieve their financial goals.
- 17. The expenses related to the proposed changes and other consequential changes as outlined above will not be charged to the unit holders of the scheme of NIMF.
- 18. **Tax Consequences:**
 - "Nippon India Interval Fund - Quarterly Interval Fund - Series III": As regards the unitholders who redeem their investments post July 22, 2024 during the Exit Option Period will be taxable as per Finance Bill (No.2) 2024 as follows:

Long-Term Capital Gain	12.5%
Short-Term Capital Gain	As per Applicable Slab rate

continued.....

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(The Finance Bill (No.2) 2024 provides that units of other than Equity oriented schemes held for more than 24 months then it will be treated as long term capital assets if units were acquired on or before April 1, 2023)

"If Units of 'Nippon India Interval Fund - Quarterly Interval Fund - Series III' were acquired post April 1, 2023 then classified as short term capital asset irrespective of the holding period and any gain arise on sale / redemption of units will be classified as short term capital gain and taxable as per applicable slab rate of investor.

- Tax Impact of the merger of Schemes:** As per provision of section 47 of the Income Tax Act, 1961 the merger /consolidation of the mutual fund schemes shall not be treated as transfer. Accordingly, issuance of units of 'Nippon India Liquid Fund, An Open Ended Liquid Scheme' in lieu of unit held in 'Nippon India Interval Fund - Quarterly Interval Fund - Series III', shall not be treated as transfer and hence no capital gain would arise on units held in 'Nippon India Interval Fund - Quarterly Interval Fund - Series III', on account of the merger of the scheme. Further, as per clause (2AD) of the provision of section 49 of the Income Tax Act, 1961 acquisition cost of units of 'Nippon India Interval Fund - Quarterly Interval Fund - Series III', shall be treated as cost of acquisition for units allotted of 'Nippon India Liquid Fund, An Open Ended Liquid Scheme' in lieu of merger for the purpose of capital gain computation.

The capital gain arising on redemption / sale of units of 'Nippon India Liquid Fund, An Open Ended Liquid Scheme' issued pursuant to this merger shall be governed by section 50AA of The Income Tax Act, 1961.

- In view of the individual nature of tax consequences, you are advised to consult your professional tax advisor for detailed tax advice.

This addendum forms an integral part of the SID and KIM of the Scheme from time to time. All the other terms and conditions of the SID and KIM, read with the addenda issued from time to time will remain unchanged.

For **NIPPON LIFE INDIA ASSET MANAGEMENT LIMITED** (Asset Management Company For Nippon India Mutual Fund)

Sd/-

Authorised Signatory

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

ICICI Prudential Asset Management Company Limited
Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ONE BKC, A - Wing, 13th Floor, Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051; Tel: +91 22 2652 5000, Fax: +91 22 2652 8100.
Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Equity & Debt Fund, ICICI Prudential Equity Savings Fund, ICICI Prudential Savings Fund and ICICI Prudential Bond Fund (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on March 18, 2025:

Name of the Scheme/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) ¹	NAV as on March 11, 2025 (₹ Per unit)
ICICI Prudential Equity & Debt Fund		
Half Yearly IDCW	1.20	25.81
Direct Plan - Half Yearly IDCW	1.20	28.78
ICICI Prudential Equity Savings Fund		
Quarterly IDCW	0.18	13.33
Direct Plan - Quarterly IDCW	0.18	15.66
ICICI Prudential Bond Fund		
Half Yearly IDCW	0.3609	11.3938
Direct Plan - Half Yearly IDCW	0.3712	11.0748
Name of the Scheme/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 100/- each) ²	NAV as on March 11, 2025 (₹ Per unit)
ICICI Prudential Savings Fund		
Quarterly IDCW	1.6973	109.2083
Direct Plan - Quarterly IDCW	1.7288	109.4590

1 The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

2 Subject to deduction of applicable statutory levy, if any
* or the immediately following Business Day, if that day is a Non - Business Day. The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Scheme would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited

Place: Mumbai Sd/-
Date : March 12, 2025 Authorised Signatory
No. 005/03/2025

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com
Investors are requested to periodically review and update their KYC details along with their mobile number and email id.
To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit https://www.icicipruamc.com or visit AMFI's website https://www.amfiindia.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

This advertisement is for information purposes only and does not constitute an offer or an invitation or a recommendation to acquire, purchase, subscribe to or hold or sell securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the Letter of Offer dated 14th February 2025 (the "Letter of Offer" or "LOF") filed with the SEBI Limited ("SEBI") and Securities and Exchange Board of India Limited ("SEBI").



RAJATH FINANCE LIMITED

Our Company was originally incorporated as "Rajath Leasing and Finance Limited" having CIN L65910GJ1984PLC007486 on December 13, 1984 as a public limited company under the Provisions of the Companies Act, 1956 and was granted the Certificate of Incorporation by the Registrar of Companies, Gujarat. The Company obtained the certificate of commencement of business on February 04, 1985, from the Registrar of Companies, Gujarat. Subsequently the name of our Company was changed to "Rajath Finance Limited" on July 8, 1999, vide a fresh certificate of incorporation issued by the Registrar of Companies, Dadra and Nagar Haveli. The registered office of the Company was changed from 208-215, Star Plaza, Phulchab Chowk, Rajkot 360001, Gujarat, India to Office No. 1001, Tenth Floor, K.P. Aarun Building, CTS No. 426A, Marol Maroshi Road, Andheri (E), Mumbai 400059 with effect from February 20, 2024. Subsequently, the new CIN L65910M1984PLC419700, was issued to the Company pursuant to the shifting of Registered Office from State of Gujarat to State of Maharashtra. For further details, see the chapter titled "General Information" on page 41 of the Letter of Offer.

Registered Office: Office No. 1001, Tenth Floor, K.P. Aarun Building, CTS No. 426A, Marol Maroshi Road, Andheri (E), Mumbai, Maharashtra, 400059. CIN: L65910M1984PLC419700

Contact Person: Mr. Akash Hirenbalh Bhedra, Company Secretary and Compliance Officer
Telephone: +91-865590272 | Email: compliance@fynxcapital.in | Website: www.fynxcapital.com

PROMOTER OF OUR COMPANY: SANJIM TECH LLP

THE ISSUE

ISSUE OF UPTO 1,60,00,000 FULLY PAID-UP EQUITY SHARES OF THE FACE VALUE OF ₹ 10/- EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ 10/- PER RIGHTS EQUITY SHARE AGGREGATING UP TO ₹ 1600.00* LAKH ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 4 (FOUR) RIGHTS EQUITY SHARES FOR EVERY 1 (ONE) FULLY PAID-UP EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY AS ON THE RECORD DATE, THAT IS, ON FRIDAY, 21ST FEBRUARY, 2025 (THE "ISSUE"). FOR DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 118 OF THIS LETTER OF OFFER.

*Assuming full subscription

NOTICE TO THE ELIGIBLE EQUITY SHAREHOLDERS - CORRIGENDUM CUM ADDENDUM TO LETTER OF OFFER DATED FEBRUARY 14, 2025

This notice should be read in conjunction with the Letter of Offer and Corrigendum cum addendum dated March 12, 2025 filed by the company with the Stock Exchange and SEBI and the ALOF and CAF that have been sent to the Eligible Equity Shareholders of the company. The Eligible Equity Shareholders are requested to please note the following:

RIGHTS ISSUE PERIOD EXTENDED

ISSUE CLOSING DATE (OLD)	ISSUE CLOSING DATE (NEW)
Tuesday, March 18, 2025	Thursday, March 20, 2025

This is to inform to the shareholders of the Company that the date of closure of the Rights Issue, which opened on Tuesday, March 04, 2025 and scheduled to close on Tuesday, March 18, 2025, has now extended from Tuesday, March 18, 2025 to Thursday, March 20, 2025, in order to provide opportunity to shareholders to exercise their rights in the Rights Issue. Accordingly, the last date of submission of the duly filled in Application Form (along with amount payable on Application) in Thursday, February 20, 2025. Equity Shareholders of the Company who are entitled to apply for the Rights Issue as mentioned above are requested to take note of the Issue Closing Date as Thursday, February 20, 2025.

This Corrigendum cum addendum shall be available on the respective websites of Stock Exchange at www.bseindia.com and the website of the company www.fynxcapital.in.

There is no change in the Letter of Offer, Abridged Letter of Offer dated Friday, February 14, 2025, the Entitlement Letter and the Application Form except for modification in the Issue Closing Date and resultant change in indicative timetable of post issue activities on account of extension of the Issue Closing Date.

INVESTORS MAY PLEASE NOTE THE LETTER OF OFFER, ABRIDGED LETTER OF OFFER, COMMON APPLICATION FORM, CORRIGENDUM CUM ADDENDUM TO LETTER OF OFFER DATED FEBRUARY 14, 2025 SHALL BE READ IN CONJUNCTION WITH THIS CORRIGENDUM CUM ADDENDUM.

For RAJATH FINANCE LIMITED

Date: March 12, 2025 Sd/-
Place: Mumbai Akash Hirenbalh Bhedra
Company Secretary & Compliance Officer

Disclaimer: Our Company is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a Letter of Offer with the Securities and Exchange Board of India and Stock Exchange. The Letter of Offer is available on the website of SEBI at www.sebi.gov.in, website of Stock Exchange where the Equity Shares are listed at BSE at www.bseindia.com. Investors should note that investment in equity shares involves a high degree of risk and are requested to refer to the Letter of Offer including the section "Risk Factors" beginning on page 19 of the Letter of Offer. This announcement does not constitute an offer of Rights Equity Shares for sale in any jurisdiction, including the United States, and any Rights Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Rights Equity Shares in the United States.

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PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process For Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VISHAL STRUCTURALS PRIVATE LIMITED

RELEVANT PARTICULARS

1 Name of Corporate Debtor (CD)	VISHAL STRUCTURALS PRIVATE LIMITED
2 Date of incorporation of corporate debtor	21/05/1983
3 Authority under which corporate debtor is incorporated/registered	Registrar of Companies - Mumbai
4 Corporate Identity No. of corporate debtor	U28920MH1983PT030252
5 Address of the registered office and principal office (if any) of corporate debtor	Regd Address: Unit No. 701-706, 7th Floor, Kishore-Gandhi Tower Plot No.22-26, Sector 24, Vashi, Opp. Saiwada, Ry. Stn, New Mumbai, Maharashtra, India, 400705. Website: https://www.vishalshanks.com/
6 Insolvency commencement date in respect of Corporate Debtor	12/03/2025
7 Estimated date of closure of insolvency resolution process	08/09/2025
8 Name and Registration Number of the insolvency professional acting as interim resolution professional	Name: Mr. Prashant Jain Registration No: IBSIPA-001IP-P13882016-2019/12131
9 Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd. Add: 4501, Shanti Heights, Plot No. 23/39/10, Sector 11, Koparkhane, Thane, Near Mumbai-400708 Email Id: pprashantjain@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Add: 4501, Shanti Heights, Plot No. 23/39/10, Sector 11, Koparkhane, Thane, Near Mumbai-400708 Website: www.ssrn.com Email: chirp.vishalshanks@gmail.com
11 Last date for submission of claims	26/03/2025
12 Classes of creditors, if any, under clause (b) of sub-section (8) of section 21, as notified by the interim resolution professional	NA
13 Names of Insolvency Professionals identified to act as Authorized Representatives of creditors in a class (Three names for each class)	NA
14 (a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of VISHAL STRUCTURALS PRIVATE LIMITED on 12/03/2025. The creditors of VISHAL STRUCTURALS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 26/03/2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Prashant Jain Registration No.: IBSIPA-001IP-P13882016-2019/12131 Interim Resolution Professional in the matter of VISHAL STRUCTURALS PRIVATE LIMITED
Date: 13/03/2025; Place: Mumbai

"IMPORTANT"

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कंत्राटदारांचा आता संयम सुटला कोणत्याही क्षणी टोकाची भूमिका

संयम सुटला असून पुढील पाच दिवसांत टोकाची भूमिका घेतली. असा इशारा महाराष्ट्र राज्य कंत्राटदार महामंडळ राज्य अधिकांश संघटनेचे राज्य अध्यक्ष इतिहास अरि मिलिंद भोसले यांनी दिला. यावेळी मिलिंद भोसले म्हणाले की, राज्य सरकारच्या विविध विभागातील विकासकामे मार्गी लागली आहेत. तर राज्य अधिकांश संघटना आहोत. राज्याचा विकास उद्देशाने कंत्राटदार राजस्व

राज्य अभियंता संघटनेच्या मिलिंद भोसलेचा इशारा

इशारत आहेत. मात्र त्यांच्या कामाची विलंब देताना राज्य सरकार तुल्लंभ करीत आहे. या भूमिकेमुळे १ लाखांहून अधिक कंत्राटदार व त्यांच्या कुटुंबियांवर उपभोगाची वेळ आली आहे. महाराष्ट्र राज्य कंत्राटदार महामंडळ, विलंडर्स असोसिएशन ऑफ इंडिया, राज्य अधिकांश संघटना, राज्य लेबर फेडरेशन, हाट म्यूस असोसिएशन या संघटनांच्यावतीने हे आंदोलन करण्यात आले.

आमदार बालाजी किणोकर हत्याप्रकरणी तपास सुरू

मुळभूमी फडणवीस यांनी विधानसभेत दिली. मुळभूमी फडणवीस म्हणाले, आमदार बालाजी किणोकर यांच्या हत्येचा तपास सुरू राखण्यात आला आहे. यामध्ये २२ एप्रिल २०२४ मध्ये अतिरिक्त मोहम्मद रिफिक मोहम्मद शरिफ दोघीवर काय कायदा केला जाणार असा प्रश्न विधान परिषदेत ठाकरे गटाचे आमदार अनिल परब यांनी केला. या प्रकरणाचा तपास सध्याही सुरू आहे, अशी माहिती

रोजा सोडण्यासाठी पदपथाची अडवणूक! कारवाई करावी!

विधिमंडळाच्या इमारतीसमोरील व परिसरातील पदपथ अडवून तिथे रोजा सोडण्यासाठी मोठी वळी देऊन सध्या सडक बांधणीचा हा संवेदनशील परिसर कायदा-मुद्दय्याच्या प्रश्नांमध्ये होऊ नये यासाठी सरकारने त्वरित पावले घ्यावीत, असा आवाहन देवेंद्र फडणवीस यांनी केले. त्यांच्या या विधानापरिषदेत हा प्रश्न उपस्थित झाल्याने राज्य सरकारने त्वरित पावले घ्यावीत, असा आवाहन देवेंद्र फडणवीस यांनी केले. त्यांच्या या विधानापरिषदेत हा प्रश्न उपस्थित झाल्याने राज्य सरकारने त्वरित पावले घ्यावीत, असा आवाहन देवेंद्र फडणवीस यांनी केले.

प्रशांत कोरटकरला १७ मार्चपर्यंत दिलासा

विकलिनो सुविधादत्त केला की, त्यांना न्यायालयात उपस्थित करताना कायदा आणि मुद्दय्याच्या प्रश्नांमिळणे होऊ शकते. याशिवाय त्यांच्या जीवित्वाचा कोटा निराण होऊ शकते. प्रशांत कोरटकरला कोर्टातून जिल्हा न्यायालयात अर्जितमिळविले जाऊन दिले. कायदा आणि मुद्दय्याची सुट देऊन त्यांना न्यायालयात उपस्थित करताना कायदा आणि मुद्दय्याच्या प्रश्नांमिळणे होऊ शकते. प्रशांत कोरटकरला कोर्टातून जिल्हा न्यायालयात अर्जितमिळविले जाऊन दिले. कायदा आणि मुद्दय्याची सुट देऊन त्यांना न्यायालयात उपस्थित करताना कायदा आणि मुद्दय्याच्या प्रश्नांमिळणे होऊ शकते.

युक्रेनचे राष्ट्राध्यक्ष झेलेन्स्की ३० दिवसांच्या युद्धबंदीसाठी तयार

आहे. युक्रेनचे राष्ट्राध्यक्ष झेलेन्स्की ३० दिवसांच्या युद्धबंदीसाठी तयार आहेत. मात्र, या युद्धबंदीसाठी तयार करण्यात आले आहे. युक्रेनचे राष्ट्राध्यक्ष झेलेन्स्की ३० दिवसांच्या युद्धबंदीसाठी तयार आहेत. मात्र, या युद्धबंदीसाठी तयार करण्यात आले आहे.

मध्य रेल्वे

आयसीडीसी वीसी सिमिटी मध्य रेल्वेच्या अंतर्गत असेल. मध्य रेल्वेच्या अंतर्गत असेल. मध्य रेल्वेच्या अंतर्गत असेल.

नाशिक महानगरपालिका, नाशिक सार्वजनिक बांधकाम विभाग

नाशिक महानगरपालिका, नाशिक सार्वजनिक बांधकाम विभाग १२ कामांची ई-निविदा सुचना क्र. २१ (सन २०२४-२५) दिनांक १३/०३/२०२४ पासून दिनांक २१/०३/२०२४ रोजी दुपारी १२.०० वाजेपर्यंत मागण्यास www.mahatenders.gov.in वी सार्वजनिक दळिद निविदा प्रक्रियेची अंतिम दिनांक २१/०३/२०२४ आहे.

पाकिस्तानातील रेल्वे अपहरणातून समाप्त

रेल्वेतील १० प्रवाशांची सुटका करण्यात आली. केंद्रशासनातून १६० किलोमीटर अंतरावर गुप्तार आणि फिर कुनरी दरम्यानच्या रेल्वेला बंदी घालण्यात आली. पाकिस्तानातील रेल्वे अपहरणातून समाप्त झाले. तर आलीस देवलेच्या

आजची सुचना

आजची सुचना १२/०३/२०२४ रोजी देण्यात आली आहे. आजची सुचना १२/०३/२०२४ रोजी देण्यात आली आहे. आजची सुचना १२/०३/२०२४ रोजी देण्यात आली आहे.

जाहीर सूचना

जाहीर सूचना १२/०३/२०२४ रोजी देण्यात आली आहे. जाहीर सूचना १२/०३/२०२४ रोजी देण्यात आली आहे. जाहीर सूचना १२/०३/२०२४ रोजी देण्यात आली आहे.

CSB Bank PUBLIC NOTICE ON AUCTION OF PLEDGED GOLD ORNAMENTS

Table with 5 columns: S.No., Account Name, Client ID, No. of Acc., Bal. Outstanding as on 11-03-2025, Weight (grams). Includes entries for INEETHU SATHEESHAN BRANCH, SWAPNALI SUKANT BRANCH, and HEMANT ARUN BRAHMAN.

दत्ता गाडेला १४ दिवसांची न्यायालयीन कोठडी

दत्ता गाडेला १४ दिवसांची न्यायालयीन कोठडी देण्यात आली आहे. दत्ता गाडेला १४ दिवसांची न्यायालयीन कोठडी देण्यात आली आहे. दत्ता गाडेला १४ दिवसांची न्यायालयीन कोठडी देण्यात आली आहे.

संभल मशीद रंगरंगोटीला हायकोर्टाची अनुमती

संभल मशीद रंगरंगोटीला हायकोर्टाची अनुमती देण्यात आली आहे. संभल मशीद रंगरंगोटीला हायकोर्टाची अनुमती देण्यात आली आहे. संभल मशीद रंगरंगोटीला हायकोर्टाची अनुमती देण्यात आली आहे.

मध्य रेल्वे

मध्य रेल्वेच्या अंतर्गत असेल. मध्य रेल्वेच्या अंतर्गत असेल. मध्य रेल्वेच्या अंतर्गत असेल.

पॉयंट व जाहीर सूचना

Table with 2 columns: S.No., Description. Includes items like 1. कोरिडोर बांधणी, 2. कोरिडोर बांधणी, etc.

दादरमध्ये महिलांचा विशेष कार्यक्रम संपन्न

दादरमध्ये महिलांचा विशेष कार्यक्रम संपन्न झाला. दादरमध्ये महिलांचा विशेष कार्यक्रम संपन्न झाला. दादरमध्ये महिलांचा विशेष कार्यक्रम संपन्न झाला.

महाराष्ट्र औद्योगिक विकास महामंडळ

महाराष्ट्र औद्योगिक विकास महामंडळ (महाराष्ट्र शासन अधिनियम) मुद्रावळ सूचना क्र. ८२/२०२४-२०२५ (मुंबई) कोटा

मध्य रेल्वे

मध्य रेल्वेच्या अंतर्गत असेल. मध्य रेल्वेच्या अंतर्गत असेल. मध्य रेल्वेच्या अंतर्गत असेल.

भाडेताचवारील बसगाड्यांच्या कार्यादेशाची चौकशी करणार

भाडेताचवारील बसगाड्यांच्या कार्यादेशाची चौकशी करणार. भाडेताचवारील बसगाड्यांच्या कार्यादेशाची चौकशी करणार. भाडेताचवारील बसगाड्यांच्या कार्यादेशाची चौकशी करणार.

मुंबई इमारत दुरुस्ती व घुमट चमचम (म्हाडा) धुक्यात

Advertisement for MHADA portal: मुंबई इमारत दुरुस्ती व घुमट चमचम (म्हाडा) धुक्यात. Includes contact info and portal link.

पॉयंट व जाहीर सूचना

Table with 2 columns: S.No., Description. Includes items like 1. कोरिडोर बांधणी, 2. कोरिडोर बांधणी, etc.